

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2852
ANSWERED ON:10.02.2014
POLLUTION BY INCINERATORS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether a large number of incinerators without Air Pollution Control Devices have been set up in violation of environmental pollution norms;
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (Dr. M. VEERAPPA MOILY)

(a) to (c): A number of incinerators are installed at common facilities for incineration of hazardous waste, bio-medical waste and municipal solid waste. Besides, such incinerators are also installed in health care facilities and at individual industries. Air pollution control device (APCD) is required to be provided with the individual incinerator to comply with emission standards.

There exist 177 incinerators for common bio-medical waste treatment facilities, 664 captive incinerators at health care facilities, 25 common hazardous waste incinerators and 127 captive hazardous waste incinerators. As reported by Central Pollution Control Board (CPCB), 233 incinerators in health care facilities are operating without APCDs.

The CPCB has asked the respective state pollution control boards for ensuring compliance of environmental norms for incinerators.